

**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF SAI YOUTHS AGROPRODUCTS PRIVATE LIMITED**

<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	Sai Youths Agroproducts Private Limited
2.	Date of incorporation of corporate debtor	17-02-2015
3.	Authority under which corporate debtor is incorporated / registered	ROC-Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74999MH2015PTC262043
5.	Address of the registered office and principal office (if any) of corporate debtor	12, Aradhana Society, Near Chintamani Nagar Nagpur MH 440027 IN
6.	Insolvency commencement date in respect of corporate debtor	Order published on: 12-10-2022 Order received on: 19-10-2022
7.	Estimated date of closure of insolvency resolution process	17-04-2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Prasad Kamalakar Dharap IBBI/IPA-001/IP-P00702/2017-18/11228
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Add: 47 "Prasad", New Ramdaspath, Nagpur, Maharashtra – 440 010 Email ID: dharap65@rediffmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Add: 47 "Prasad", New Ramdaspath, Nagpur, Maharashtra – 440 010 Email ID: cirp.saiyouths@gmail.com
11.	Last date for submission of claims	02-11-2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Nil
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: <a href="https://ibbi.gov.in/">https://ibbi.gov.in/</a> Physical Address: Plot No. 47, Prasad, New Ramdaspath, Nagpur – 440 010

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Sai Youths Agroproducts Private Limited on 12-10-2022 [copy received on 19-10-2022].

The creditors of Sai Youths Agroproducts Private Limited, are hereby called upon to submit their claims with proof on or before 02-11-2022 to the interim resolution professional at the address mentioned against entry No. 10.

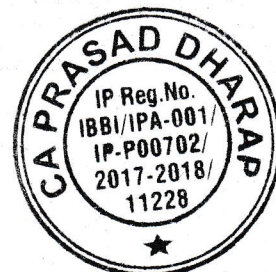
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class {Nil} in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional  
Date and Place :

: CA Prasad Dharap  
: 20-10-2022 at Nagpur



# PMC to appoint expert technical consultant for road maintenance

AJAY JADHAV  
PUNE, OCTOBER 20

UNDER CRITICISM for the condition of city roads leading to inconvenience among citizens during monsoon, the Pune Municipal Corporation (PMC) has decided to appoint an expert technical consultant to prepare maintenance management reports of all roads in the city by conducting visual distress surveys and making necessary recommendations.

The PMC, through Pune Smart City Development Corporation Limited (PSCDL), has collected road inventory data under the Road Asset Management System (RAMS) project for the city in 2017-2018. The PMC plans to use data from the RAMS project of Pune City for preparation of maintenance management report for

road network. It has been decided to update the road data by conducting annual automated surveys and appointing an expert technical consultant to carry out road inspection and prepare maintenance management recommendation report of road works," said a civic officer.

In phase one of the exercise, immediate visual inspection would be carried out for the proposed roads of PMC and structural evaluation would be conducted for the selected and identified roads for finalisation of treatment measures. Functional evaluation would be carried out by conducting roughness survey for the roads in accordance to relevant IRC (Indian Road Congress) standards. "The PMC will carry out inspection of all roads with a width above 12 meter in city limits. The parameters will in-

clude details about pothole areas, pothole depth, cracking area, bleeding area, showing area, pavement conditions, patchwork, footpath damage location and details, cycle track damage location and details along with chamber damage details," the official said.

The Phase one work is expected to be completed in a year.

In Phase two, the PMC would update RAMS data, which has not been carried out since 2018. The exercise will also include GIS mapping of roads and the data would be updated every year.

It will include 17 parameters for distress data, 56 parameters for road inventory data, seven parameters for bridge inventory data, four parameters for culvert inventory, details junction, island, bus shelters, BRT corridor and street furniture.

# Four held with banned drug Mephedrone, two FIRs lodged

EXPRESS NEWS SERVICE  
PUNE, OCTOBER 20

THE PUNE CITY police have arrested four persons for possessing banned drug Mephedrone (MD) in two separate cases.

Team of anti-narcotics cell of the crime branch, comprising senior inspector Vinayak Gaikwad, assistant inspectors Lakshman Dhengle and Shaileja Jankar, nabbed a 25-year-old Rushikesh Pasalkar in Koregaon Park area over suspicion on Tuesday.

During searches, the police seized 6,970 grams of MD estimated at Rs 1,06,550 from his possession. Probe revealed Pasalkar was allegedly trying to sell MD to some customers in the city.

They also arrested Pravan Thakur of Ravivar Peth, who allegedly provided MD to Pasalkar. Meanwhile, in another action, the anti-narcotics cell arrested Vishal Shinde (41) from Ravivar Peth area with possession of 6,990 grams of MD worth Rs 1,15,350 on the same day.

# Case filed against YCM Hospital doctors, staff for corpse mix-up

EXPRESS NEWS SERVICE  
PUNE, OCTOBER 20

AN OFFENCE has been registered against doctors and staff at the Yashwantrao Chavan Memorial (YCM) Hospital after the body of a 60-year-old woman was handed over to the family of another deceased woman who performed her last rites.

Meanwhile, police have also filed an offence against the family members of the deceased woman for vandalising the cabin of the hospital dean after the error came to light on Wednesday afternoon.

Bodies of two women were brought to the mortuary of the YCM hospital on Tuesday night. One of them was of a 60-year-old woman who had succumbed to multiple injuries she had sustained due to a wall collapse while another was of a 57-year-old woman who had died of cancer.

On Wednesday morning, when relatives of the 57-year-old woman came to receive her body, they were erroneously handed over the body of the 60-year-old. When the relatives of the 60-year-old woman came to receive the body, the mix up came to light. It later emerged that the other fam-

ily had performed the last rites of the 60-year-old woman. Her relatives later allegedly vandalised the cabin of YCM Hospital Dean Dr Rajendra Wabale.

On Thursday, based on the complaint filed by the son of the 60-year-old woman, police booked the concerned YCM hospital doctors and staff. In the FIR registered at Pimpri Police station, police have named the doctors and staff and said that the process was to identify which hospital employees were responsible for the error.

Police have invoked Indian Penal Code (IPC) sections 166A,

which pertains to public servant disobeying directions under law and 297 which is titled trespassing on burial places and included the charges of bringing 'indignity to human corpse' in the case.

Based on the complaint filed by the hospital authorities, the police have booked family members of the 60-year-old woman who vandalised the dean's cabin and broke partition glass. Police have invoked Maharashtra Medicare Service Persons and Medicare Service Institutions (Prevention of Violence and Damage of Property) Act along with relevant sections of the IPC against them.

# FIR against Uddhav Sena MLA for remarks against Narayan Rane, sons

EXPRESS NEWS SERVICE  
PUNE, OCTOBER 20

PUNE POLICE have registered an offence against MLA Bhaskar Jadhav, a member of Shiv Sena-Uddhav Balasaheb Thackeray, in connection to the alleged objectionable remarks he recently made while criticising Union Minister and BJP leader Narayan Rane and his two sons.

A First Information Report (FIR) in the case was registered at Deccan Gymkhana police station late on Wednesday by Yogesh Shingte (37) - a Bharatiya Janata Party (BJP) worker based in Pune.

The FIR pertains to statements allegedly made by Jadhav at a rally at Kudal in Sindhudurg district on Tuesday to protest the action taken by state Anti Corruption Bureau (ACB) against Kudal MLA Vaibhav Naik, another member of the Shiv Sena (UBT).

"Objectionable comments by Bhaskar Jadhav have maligning the ACB against Kudal MLA Vaibhav Naik, another member of the Shiv Sena (UBT)."

Rane, former MP Nitesh Rane and MLA Nitesh Rane and have hurt the sentiments of the BJP members," Shingte said in the FIR. In connection to these comments, similar FIR has already been registered at Kudal and also in Mumbai by local BJP workers.

Senior inspector Murdhar Karpe, in-charge of Deccan Gymkhana police station, said that based on Shingte's complaint, the FIR was registered on Wednesday evening.

Police have invoked Indian Penal Code (IPC) sections 153A for promoting enmity between different groups, 505 (1B and 2) pertaining to statements conducted to public mischief, 500 which pertains to defamation, and 504 for intentional insult in the case.

Meanwhile, in the early hours of Wednesday, a few unknown persons allegedly hurled stones, a cricket stump and a petrol bottle at the compound wall of Jadhav's bungalow in Chiplun town of Ratnagiri district.

# BMC Software bets on innovation, says India one of the fastest growing markets for firm

EXPRESS NEWS SERVICE  
PUNE, OCTOBER 20

FOR THE enterprise solutions company BMC, India has emerged as the innovation hub. Aymam Sayed, president and CEO of the company, while speaking to the media in Pune on Thursday, said

40 per cent of the patents owned by the company has been registered in India. With 1/3rd of the 6700-strong company placed in India, Sayed also said India is one of the fastest growing markets for the company.

The 40-year-old company is present in Pune for the past 20 years. Sayed said the company has invested and reinvented its solu-

tions for its customers. The recent reinvention saw the company reorganising its sales HR teams. Instead of silos, the sales team would be unified and work as per geographical needs. India, he also said, houses the two largest product lines for the company and tech innovation centre.

Innovation, Sayed said, has become the main stay for the company. BMC has acquired seven companies which ranged from smart tech start-ups to big companies. Sayed said the acquisitions were based on need and business wants. At present, the company has asked its employees to come to office three a week but that is not compulsory. Remote working, he said, has not affected productivity or performance.

# 6 held for stealing silencers of vehicles

PUNE: Pune city police have arrested a gang of six youths involved in the theft of silencers of four wheelers, especially that of multi utility vehicles. So far, 16 silencers have been recovered from the ac-

used persons. The accused have been identified as Anil Shaikh (19), Hussain Shaikh (23), Sahil Shaikh (19), Sahaj Khan (19), Rahim Shaikh (24), Sohaib Khan (23), all residents of Hadapsar area. ENS

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(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process of Corporate Entities) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF SAI YOUTHS AGROPRODUCTS PRIVATE LIMITED**

RELEVANT PARTICULARS	
1. Name of corporate debtor	Sai Youths Agroproducts Private Limited
2. Date of incorporation of corporate debtor	17/02/2016
3. Authority under which corporate debtor is incorporated / registered	RCC-Maharashtra
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U75999MH2016PTC020403
5. Address of the registered office and principal office (if any) of corporate debtor	12, Aradhana Society, Near Chitrani Nagar, Nagpur MH 440027, IN
6. Insolvency commencing date in respect of corporate debtor	Order published on: 19-10-2022 Order received on: 19-10-2022 17-04-2023
7. Estimated date of closure of insolvency resolution process	
8. Name and registration number of the insolvency professional acting as interim resolution professional	Prasad Kamalakar Dhanoo BB/PA/001/IN-P07/2017/18111228
9. Address and e-mail of the interim resolution professional, as approved by the Board	Addr: 47 'Prasad', New Ramdaspeth, Nagpur, Maharashtra - 440 010 Email ID: dhanoo@rediffmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Addr: 47 'Prasad', New Ramdaspeth, Nagpur, Maharashtra - 440 010 Email ID: ops.saiyouths@gmail.com
11. Last date for submission of claims	05-11-2022
12. Classes of creditors, if any, under clause (b) of sub-section (8A) of section 21, ascertained by the interim resolution professional	NA
13. Names of Insolvency Professionals identified to act as Authorized Insolvency Professionals in class (Three names for each class)	Not applicable
14. (a) Relevant Forms and (b) Details of authorized representatives as available at	Web Link: https://ebg.gov.in/ Physical Address: Plot No. 47, Prasad, New Ramdaspeth, Nagpur - 440 010

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Sai Youths Agroproducts Private Limited on 12-10-2022 (copy received on 19-10-2022). The creditors of Sai Youths Agroproducts Private Limited, are hereby called upon to submit their claims with proof on or before 05-11-2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative to act as authorized representative of the class, as listed against entry No. 13 to act as authorized representative of the class (NII) in Form CA. Submission of false or misleading proofs of claim shall attract penalties.

Sd/-  
Name and Signature of Interim Resolution Professional: CA Prasad Dhanoo  
Date and Place: 20-10-2022 at Nagpur

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# Student found dead at MIT

EXPRESS NEWS SERVICE  
PUNE, OCTOBER 20

A 21-year-old student at the Maharashtra Institute of Technology (MIT) in Loni Kalbhor was found dead at the hostel room on Thursday evening. Police suspect that the deceased, identified as Jordan P. Chaudhary, died by hanging himself.

Jordan hails from Karnataka and was a student of Design College at MIT, Loni Kalbhor. He was found hanging at his hostel room around 5 pm. Security guards at MIT informed the college officials and the police. The local police took his body for post-mortem.

# अध्यक्ष नगर परिषद रिसोड यांचेकडून महाराष्ट्र प्रादेशिक व नगर रचना अधिनियम १९६६ च्या कलम ३७(१) अन्वये सुधारित विकास योजनेत फेरबदल करणे बाबत.

रिसोड शहराच्या मुळ हद्दीची सुधारित विकास योजना शासन निर्णय क्र. टीपीएस-४१०५/१३५२/सीआर-२०९(अ)/२००५/नवि-३० दिनांक-०४.०८.२००६ अन्वये भागशः मंजूर झाली असून दिनांक- ०१.१०.२००० पासून अमलत आली आहे. तसेच वगळण्याच्या भागाची विकास योजना शासन निर्णय टीपीएस-४१०९/३०२/सीआर-८०/२००९/नवि-३० दिनांक-१४.०५.२०१० अन्वये मंजूर झाली असून दिनांक- १५.०६.२०१० पासून अमलत आली आहे. रिसोड नगर परिषदेने सदर रिसोड विकास योजनेत काही फेरबदल करायचे ठरविले आहे. ते खालील प्रमाणे.

१. उक्त मंजूर विकास योजनेनुसार रिसोड येथील स.नं. १८९ मधील ६.५५ हे.आर. जागा नाविकास क्षेत्रात समाविष्ट आहे. नगर परिषद, रिसोड ने सदर जागेवरील नाविकास क्षेत्र वगळण्याचा ठराव पारित करून उपरोक्त विकास योजनेत फेरबदल करण्याचे ठरविले आहे. त्यानुसार स.नं. १८९ मधील ६.५५ हे.आर. जागा मधील नाविकास क्षेत्राकरिता असलेल्या ६.५५ हे.आर. जागेचा फेरबदल करून ती जागा रहिवास विभागात समाविष्ट करणे बाबत नगर परिषद सर्वसाधारण सभा दिनांक- ०७.०६.२०२२ ठराव क्र. ३ नुसार मंजूरित देण्यात आलेली आहे. त्यानुसार सदर नाविकास क्षेत्राकरिता आरक्षित आलेल्या ६.५५ हे.आर. जागेवरील नाविकास क्षेत्र वगळून सदर जागा निवासी प्रयोजनाय करण्याचे प्रस्तावित करण्यात येत आहे.

उपरोक्त फेरबदल दर्शाविणारा विकास योजनेचा भाग नकाशा नगर परिषद, रिसोड कार्यालयास कार्यालयीन वेळेत नागरिकांना अवलोकनाय खुला ठेवण्यात आला आहे.

उपरोक्त फेरबदल बाबत काही सुचना व हरकती असल्यास ही अधिसूचना दैनिक वृत्तपत्रात प्रसिद्ध झाल्याचे तारखेपासून १ महिन्याचे आत लेखी स्वरूपात नगर परिषद, रिसोड कार्यालयात नोंदवाव्यात. त्याचा विचार शासनास प्रस्ताव सादर करतवेळी करण्यात येईल.

स्वा/-  
अध्यक्ष  
नगर परिषद रिसोड

ठिकाण:-  
दिनांक:-

**सेन्ट्रल बँक ऑफ इंडिया Central Bank Of India**

REGIONAL OFFICE, AKOLA

**APPENDIX IV - POSSESSION NOTICE (For Immovable Property)**

Whereas, the undersigned being the Authorised Officer of Central Bank of India under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest, 2002 (SARFESI Act of 2002) and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002 issued a demand notice dated mentioned on below calling upon the Borrower/Guarantor to repay the amount mentioned in the Notice being and interest thereon and other charges within 60 days from the date of receipt of the said Notice.

The Borrower/Guarantor having failed to repay the amount, notice is hereby given to the Borrower/Guarantor and the public in general that the undersigned has taken possession of the property described herein below in exercise of power conferred on him under section 13(4) of the said Act read with Rule 8 of the said rules.

The Borrower/Guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the properties lies will be subject to charge of the Central Bank of India, for the amount mentioned below and interest thereon and other charges.

Your attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Sr. No.	Name of Borrower	Description of Immovable Property	Date of Demand Notice & Amount of Demand Notice	Amount O/S (Rs.) as on date of possession	Date of Possession
<b>KHANGAON BRANCH</b>					
1.	Mr. Bhikaji Fulaji Tayde (Borrower)	Name of the Owner: Mr. Bhikaji Fulaji Tayde MR No. 776/1/22, Dated 10/02/2014, All that part and parcel of the property consisting of G.P. Ward No. Plot No. 341, House No. measuring area 600 Sq. Ft. At: Naidevi, Post - Hiwarkhed, Taluka Khangaon Dist- Buldhana. Bounded By: North: House of Kesarbai Tayade, South: House of Ajabrao Tayade, East: House of Kalyan, West: Government Road.	17/11/2017	Rs. 5,49,492.29 + Interest	18.10.2022
2.	M/s New Kulkreja Automobile, Prop. - Mr. Vijay Motiram Kulkreja	Name of the Owner: Shri Narendra Motiram Kulkreja, Nazul Plot No. 89, of Nazul Sheet No. 24-D, admeasuring 1800 Sq.ft. out of which 900 Sq.ft. of Northern side of East - West Division plot along with standing construction thereon. Situated at Khangaon within the limit of M.C. Khangaon, Ta. Khangaon, Dist. Buldhana. Bounded By: North: House of Ratan Panjivani, South: Remaining portion of Plot No. 89, East - Service Line, West: Govt. Road.	19/04/2021	Rs. 6,02,746.99 + Interest	18.10.2022
3.	M/s Iatra Collection - Prop. - Mr. Pradip Rameshwar Wakhre	Name of the Owner: Mr. Pradip Rameshwar Wakhre, Residential Flat No. HC on second floor of Eka Complex, which is constructed over the Nazul Plot No. 10 of Nazul Sheet 22-B, admeasuring 823 Sq.ft. Super built up area having 1 Hall, 1 Kitchen, 2 Bed Room along with electric fitting and door and windows. Situated at Eka Complex, Nandura Road Khangaon Within the limit of M C Khangaon Ta. Khangaon, Dist. Buldhana. Bounded By: North: Flat No. HE, South: Highway Station, East: Highway Road, West: Flat No. HD	19/04/2021	Rs. 4,17,231.00 + Interest	18.10.2022
4.	Mr. Ritesh Ramesh Nimbkar & Mrs. Manisha Ritesh Nimbkar	Name of the Owner: Shri Ritesh Ramesh Nimbkar Northern portion of Layout plot no. 23, of fields no. 62, Nazul Plot No. 3/23, of Nazul Sheet No. 14, admeasuring about 887.70 Sq.fts. plot along with proposed construction situated at Balaji Nagar Khangaon within the limit of Khangaon M. C. Ta. Khangaon, Dist. Buldhana. Bounded By: North: Layout Plot No. 22, South: Remaining portion of Plot No. 23 owned by Rathi, East: Layout Road, West: 6 Mtrs. Road.	20/04/2021	Rs. 6,79,140.00 + Interest	18.10.2022
5.	Shubham Tea Centre - Prop. Mr. Prabhakar Shinkarra Satpute,	Name of the Owner: Mr. Prabhakar Shinkarra Satpute, All that part and parcel of the property consisting of Nazul Bhumapart No. 575, NAzul Sheet No. 26-B, admeasuring about 20.5 Sq.mtr. along with standing construction thereon situated at Khangaon within the limit of M C Khangaon, Ta. Khangaon, Dist. Buldhana. Bounded By: North: Road, south: Galli, East: Property of Dashrath Peth, West: Road.	19/04/2021	Rs. 3,89,660.20 + Interest	18.10.2022
6.	Mr. Sudhakar Pundlik Tayade & Mrs. Namada Sudhakar Tayade & Mr. Mr. Samadhan Pundlik Tayade.	Name of the Owner: Mr. Sudhakar Pundlik Tayade, All that part and parcel of the property consisting of Village Property No. 122, admeasuring area 800 Sq. Ft. situated at - Naidevi, Post - Hiwarkhed, Taluka Khangaon, Dist- Buldhana. Bounded by: North: Property of Dnyandeo Narayan Patekhe, South: Property of Bhaurao Tayade, East: Property of Ashok Kisan Tayade, West: Property of Damodhar Patekhe.	19/04/2021	Rs. 4,03,193.03 + Interest	18.10.2022
<b>LOHARA BRANCH</b>					
7.	Mr. DIGAMBAR SADASHIV METANGE	All the Part and Parcel of Property No. 79, At: Unral Khud, Ta: Balapur, Distt Akola, admeasuring Area - 1306 Sq. Ft (121.37 Sq Mtr.), in the name of Mr. Digambar Sadashiv Metangam DAYARAM METANGA, East - H/O Sadashiv R metangam, West: Plot no - Gov Road and H/O Rajaram Metange	08.08.2022	Rs. 1,36,587.00 + Interest	17.10.2022

Authorised Officer,  
Central Bank of India

# Four arrested for hunting turtles

EXPRESS NEWS SERVICE  
PUNE, OCTOBER 20

THE FOREST department has arrested four persons for allegedly hunting turtles for cooking its meat in Pune district.

The accused have been identified as Dada Savant, Nana Savant, Bhimrao Savant and Shankar Savant, all residents of Yandav in Pune district.

In a statement, Deputy Conservator of Forests (DCF), Pune stated that turtles are protected species under Schedule 2 of the Wildlife Protection Act. Hunting turtles is illegal.

On Tuesday, acting on a tip-off, the forest department staff went to Nana Savant's house as per the instructions of the range forest officer Kalyani Godse. The officials found pieces of turtles in a cooking utensil near Savant's house.

An investigation revealed that Nana Savant and other accused wanted to cook the turtle pieces and eat it. They were arrested under different sections of the Wildlife Protection Act.

Accout in Daund remained the accused to custody of forest officials till October 25 for further investigation.

Assistant conservator of forests Deepak Pawar is investigating the case.

Applications are invited for the following full time post of Principal

Non Granted Vacant post in  
**DIAMOND COLLEGE OF COMMERCE & SCIENCE**  
Opposite Eidgan Ground, Jafar Nagar, Nagpur - 440013  
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Opposite Eidgan Ground, Jafar Nagar, Nagpur - 13

Subject	No. of Post (s)	Nature of Post	Category
PRINCIPAL	1	Full Time	Open - 1

Last date for submission of application is 28-10-2022  
Details in respect of Pay Scale, Qualifications, Experience etc. is available on university Web portal: https://www.onlinedcuniversity.org / College website: www.dcbms.com  
(Note: Candidates are required to submit two passport size photos, along with application)

Date: 20/10/2022 Sd/-  
President/Secretary  
**DIAMOND COLLEGE OF COMMERCE & SCIENCE**  
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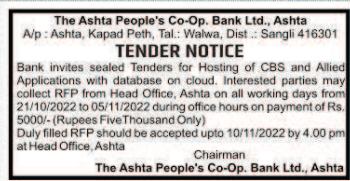
केंद्रीय क्रीडामंत्री अनुराग ठाकूर यांचे वक्तव्य पाकिस्तान दौऱ्याचा निर्णय गृहमंत्रालयाकडे!



पोटीआय, नवी दिल्ली
पुढील वर्षी आशिया चषक स्पर्धेत भाग घ्यायचा असल्याची माहिती देण्यासाठी पाकिस्तान आणि भारत यांच्यात...

योग्य नसल्याचे पाकिस्तान क्रिकेट मंडळाने (पीसीबी) म्हटले आहे. तसेच भारतीय संघ पाकिस्तानात न आल्यास, पाकिस्तान संघ पुढील वर्षी भारताला होण्याचे एकदिवसीय स्पर्धेत भाग घ्यायचा असल्याची माहिती देण्यासाठी पाकिस्तान आणि भारत यांच्यात...

अमोल काळे 'एमसीए'च्या अध्यक्षपदी



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मुंबई : राज्याचे उपमुख्यमंत्री देवेंद्र फडणवीस यांचे निकटवर्ती असलेले अख्यक्षेत्र असलेल्या अमोल काळे यांनी मुंबईत 'एमसीए'च्या अध्यक्षपदी नियुक्त झाले.

सेन्ट्रल बँक ऑफ इंडिया Central Bank Of India

परिशिष्ट IV - ताबा सुचना (अचल संपत्ती करिता)

Table with 7 columns: Sl. No., Particulars, Amount, etc. It lists various assets for sale, including plots, buildings, and land parcels, with details on location and area.

विदर्भ कोंकण ग्रामीण बँक (नियम 8(1)) ताबा सुचना (अचल संपत्तीकरिता)

Table with 5 columns: Sl. No., Particulars, Amount, etc. It lists assets for sale, including plots, buildings, and land parcels, with details on location and area.

यूनियन बँक Union Bank

Table with 5 columns: Sl. No., Particulars, Amount, etc. It lists assets for sale, including plots, buildings, and land parcels, with details on location and area.

कार्यकारी अभियंता
सार्वजनिक बांधकाम विभाग क्र.१, नागपूर
ई-मेल- div1nagpur.ec@mahapwd.com
अल्प सुदृतीची निविदा सुचना

जीवनसाथीच्या निवडीसाठी एकमेव मंगल मार्ग
दर रविवारी लोकासत्तापुन
जीवनसाथी

महाराष्ट्र माहिती तंत्रज्ञान महागंडळ मर्यादित
महाराष्ट्र माहिती तंत्रज्ञान महागंडळ मर्यादित
महाराष्ट्र माहिती तंत्रज्ञान महागंडळ मर्यादित

Table with 5 columns: Sl. No., Particulars, Amount, etc. It lists assets for sale, including plots, buildings, and land parcels, with details on location and area.

आय सी एम आर भारतीय एएस चिकित्सा अनुसंधान परिषद
आय सी एम आर भारतीय एएस चिकित्सा अनुसंधान परिषद

महाराष्ट्र माहिती तंत्रज्ञान महागंडळ मर्यादित
महाराष्ट्र माहिती तंत्रज्ञान महागंडळ मर्यादित
महाराष्ट्र माहिती तंत्रज्ञान महागंडळ मर्यादित

Table with 5 columns: Sl. No., Particulars, Amount, etc. It lists assets for sale, including plots, buildings, and land parcels, with details on location and area.

U/o 5 Rule 20 CPC Paper Publication
Summons IN A SUMMARY SUIT (Form No. 4)
IN THE COURT OF 7th JOINT CIVIL JUDGE SR. DN, NAGPUR.